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No. 2] AMARAVATI, THURSDAY, 17th APRIL, 2025.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 16 thApril, 2025 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 2 OF 2025.

Promulgated by the Governor in the Seventy-sixth year of the Republic of the India.

AN ORDINANCE TO PROVIDE SUB-CLASSIFICATION OF SCHEDULED CASTES IN THE STATE OF ANDHRA PRADESH TO ENSURE THEIR UNIFIED AND UNIFORM PROGRESS IN THE SOCIETY.

Whereas, the State of Andhra Pradesh recognizes fifty-nine (59) Scheduled Castes listed under the Scheduled Castes category and extends a 15% reservation in public sector employment and Educational Institutions to these communities. In accordance with Article 46 of the Directive Principles of State Policy (Part IV) of the Constitution of India, the State is committed to protect the interests of Scheduled Castes, preventing social injustice and exploitation, and fostering their overall development. Additionally, as enshrined in Article 38(2) of the Directive Principles, the State endeavours to eliminate inequalities in status, facilities, and opportunities, not only among individuals but also among groups residing in different regions and engaged in diverse vocations;

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And whereas, the constitutional mandate upholds social justice and equality of opportunity, as reflected in the Preamble and Fundamental Rights, particularly the Right to Equality (Articles 14 to 16), in conjunction with Articles 38, 39, 41, and 46. These provisions emphasize protective discrimination to minimize inequalities and uplift socially and educationally backward communities, including Scheduled Castes. To achieve these constitutional goals and ensure collective progress, the Government of Andhra Pradesh is committed to the equitable distribution of reservation benefits among all Scheduled Castes, thereby ensuring their equal and fair access to opportunities in both education and employment;

And whereas, in this context, the Hon'ble Supreme Court consisting of (7) Judges has pronounced its judgment in W.P.Civil Appeal No.2317 of 2011 combined with other petitions including W.P.(C) No.562 of 2022, Dt. 01.08.2024 regarding Sub Classification within the Scheduled Castes. Out of (7) Judges bench, (6) Judges opined that the validity of sub classification within Scheduled Castes has been held to be constitutionally permissible. In pursuant to the above Judgement, Government constituted a One-Man Commission with Sri Rajiv Ranjan Mishra, I.A.S.(Retd.) under COI Act to suggest specific recommendations on sub-classification of Scheduled Castes among the various sub-groups of Scheduled Castes in the State of Andhra Pradesh vide GO.Ms.No.86, S.W.(CV) Dept., Dt.15.11.2024 and the One Man Commission submitted report on 10.03.2025. Government have approved the recommendations of OMC to implement the sub-classification among Scheduled Castes for ensuring a fair and equitable distribution of reservation benefits. Subsequently, Government have consulted the National Commission for Scheduled Castes, New Delhi as contemplated under Article 338(9) of Constitution of India;

And whereas, the following are the grouping of fifty nine (59) castes and their proposed percentage of reservation:

| Name of the Group | Proposed Share in 15% |
|-----------------------|--------------------------|
| Group I –(12 castes) | 1 |
| Group II- (18 castes) | 6.5 |
| Group III(29 castes) | 7.5 |
| Total | 15 |

And whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that the circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh hereby promulgate the following ordinance: -

1.(1) This Ordinance may be called the Andhra Pradesh Scheduled Castes (Sub-classification) Ordinance, 2025.

Short title and commencement.

- (2) It shall come into force at once.
- 2.(1) In this Ordinance, unless the context otherwise requires, Definitions
 - (a) 'Educational Institution' shall have the meaning assigned to it in clause (c) of section 2 of the Andhra Pradesh Educational Institutions (Regulation of Admission and Prohibition of Capitation Fee) Act, 1983;

A.P. Act No.5 of 1983.

- (b) 'Government' means the State Government of Andhra Pradesh;
- (c) 'Prescribed' means prescribed by the rules made under this Ordinance;
- (d) 'Public Service' means services in any office or establishment of, -
 - (i) the Government;
 - (ii) a local authority, i.e.,
 - (a) A Gram Panchayat or a Mandal Parishad or a A.P. Act No.13 of Zilla Parishad established under the Andhra Pradesh Panchayat Raj Act, 1994;
 - (b) A Municipality constituted under the Andhra A.P. Act No.6 of 1965.

 Pradesh Municipalities Act, 1965; and

- (c) A Municipal Corporation established under the relevant law, for the time being in force, relating to Municipal Corporations;
- (iii) A Corporation or undertaking wholly owned or controlled by the Government;
- (iv) A body established under any law made by the Legislature of the State whether incorporated or not including a University; and
- (v) Any other body established by the State Government or by a Society registered under any law relating to the registration of Societies for the time being in force and receiving funds from the Government either fully or partly, for its maintenance or any Educational Institution, whether registered or not, but receiving aid from the Government;
- (e) 'Rule of Reservation' means any rule or provision, for reservation of appointments or posts in public service in the special rules applicable to any particular service or the General Rules of the Andhra Pradesh State and Subordinate Service Rules, 1996 as the case may be or any rule or provision for reservation of seats in the rules or instructions for admission into Educational Institutions, as the case may be, in favour of Scheduled Castes or Scheduled Tribes or Backward Classes or Women:
- (f) 'Backlog Vacancies' means the vacancies which were carry forwarded from previous recruitments.
- (g) 'Scheduled Castes' shall have the meaning assigned to it in clause (24) of article 366 of the Constitution of India.
- Sub-Classification. **3.**(a) In order to secure social justice and equality of opportunity and to ensure fair, just, reasonable,

rational and equitable enjoyment of the benefits of the rule of reservation by all the Scheduled Castes with respect to the State of Andhra Pradesh, the Government of Andhra Pradesh have sub-classified the fifty nine (59) sub-castes of Scheduled castes into three groups which are identified based on Population, inter-se backwardness, and social cohesion. The Percentage of reservation for the three groups shall be at the rate prescribed in sub-section (b), sub-section (c) and sub-section (d) of this section.

- Provided that the reservation as prescribed under this section to the three groups shall be subject to the availability of eligible candidates.
- (b) One percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes Group-I.

Group - I

| Group | Caste S1.No | Name of the Caste | Percentage of Reservations allotted to Group-I |
|-------|----------------|----------------------------------|--|
| I | 8 | Bavuri | 1% |
| I | 12 | Chachati | |
| I | 16 | Chandala | |
| I | 18 | Dandasi | |
| I | 20 | Dom, Dombara, Paidi, Pano | |
| 1 | 22 | Ghasi, Haddi, Relli-Chachandi | |
| 1 | 23 | Godagali, Godagula | |
| 1 | 48 | Mehtar | |
| Ι | 51 | Paky, Moti, Thoti | |
| I | 53 | Pamidi | |
| I | 55 | Relli | |
| I | 58 | Sapru | |
| · | _ | Total - 12 Castes | 1% |

(c) Six and half percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes Group-II.

Group-II

| Group | Caste Sl.No | Name of the Caste | Percentage of Reservations allotted to Group-II |
|---------------------------------------|----------------|--|---|
| 11 | 5 | Arundhatiya | 6.5% |
| II | 10 | Bindla | |
| II | 14 | Chamar, Mochi, Muchi, Chamar- Ravidas, Chamar-Rohidas | |
| II | 15 | Chambhar | |
| II | 17 | Dakkal, Dokkalwar | |
| 11 | 19 | Dhor | |
| II | 24 | Godari | |
| II | 25 | Gosangi | |
| II | 28 | Jaggali | |
| II | 29 | Jambuvulu | 1 |
| II | 30 | Kolupulavandlu, Pambada, Pambanda, Pambala | |
| 11 | 32 | Madiga | |
| II | 33 | MadigaDasu, Mashteen | |
| II | 43 | Mang | |
| 11 | 44 | MangGarodi | |
| 11 | 47 | Matangi | |
| 11 | 56 | Samagara | |
| II | 59 | Sindhollu, Chindollu | |
| · · · · · · · · · · · · · · · · · · · | | Total - 18 Castes | 6.5% |

(d) Seven and half percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes Group-III.

Group-III

| Group | Caste S1.No | Name of the Caste | Percentage of Reservations allotted to Group-III |
|-------|----------------|----------------------------------|---|
| III | 2 | AdiDravida | 7.5% |
| III | 3 | Anamuk | |
| III | 4 | Aray Mala | |
| III | 6 | Arwa Mala | |
| III | 7 | Bariki | |
| Ш | 11 | Byagara, Byagari | |
| 111 | 13 | Chalavadi | |
| III | 21 | Ellamalawar, Yellammalawandlu | |
| 111 | 26 | Holeya | |
| Ш | 27 | HoleyaDasari | |
| III | 31 | MadasiKuruva, MadariKuruva | |
| III | 34 | Mahar | |
| III | 35 | Mala, Mala Ayawaru | |
| Ш | 36 | Mala Dasari | |
| III | 37 | Mala Dasu | |
| III | 38 | Mala Hannai | |
| Ш | 39 | Malajangam | |
| 111 | 40 | Mala Masti | |
| III | 41 | Mala Sale, Netkani | |
| III | 42 | Mala Sanyasi | |
| 111 | 45 | Manne | |
| 111 | 50 | Mundala | |
| III | 57 | Samban | |
| III | 60 | Yatala | |
| 111 | 61 | Valluvan | |
| III | 1 | Adi Andhra | |
| III | 46 | Mashti | |
| 111 | 49 | MithaAyyalvar | |
| III | 54 | Panchama, Pariah | |
| | | Total - 29 Castes | 7.5% |

(e) Roster Point

A 200 point roster system shall be adopted for earmarking of roster points to the three groups of Scheduled Castes as mentioned in this section. The 200 point roster system shall operate in two (2) cycles each numbered from 1-100. The following roster points shall be earmarked for Group-I, Group-II and Group-III in the first cycle.

| Group | Recommended Roster points | |
|-----------|--------------------------------|--|
| Group I | 2 | |
| Group II | 7, 22, 41, 52, 66, 77 | |
| Group III | 16, 27, 47, 62, 72, 87, 91, 97 | |

In the second cycle of 100 points, roster system, roster point 97 shall be earmarked to Group-II, thereby ensuring that Group-II and Group-III receive the percentage of reservation as prescribed under sub-section (c) and sub-section (d) of section 3.

The following roster points shall be earmarked for Group-I, Group-II and Group-III in the second cycle.

| Group | Recommended Roster points | |
|-----------|---------------------------|--|
| Group I | 2 | |
| Group II | 7,22,41,52,66,77,97 | |
| Group III | 16,27,47,62,72,87,91 | |

Backlog Vacancies

4.The Percentage of Reservations prescribed at Section 3 shall be applicable for filling up of Backlog Vacancies pertaining to public appointments.

Ordinance not to apply to Central Government Services or Educational Institutions.

5. Nothing contained in this Ordinance shall apply to any appointment or post or service of any department of the Central Government or of any Corporation or Undertaking owned or controlled by the Central Government or to any Educational Institution belonging to or under the control of the Central Government.

6. No suit, prosecution or other legal proceedings shall lie against any authority or person for anything done or purported to have been done in good faith in pursuance of the provisions of this Ordinanceor the rules made there under.

Protection of action taken in good faith.

7. If any doubt or difficulty arises in giving effect to the provisions of this Ordinance, the Government may, by order, make such provisions or give such directions, not inconsistent with the provisions of this Ordinance, as may appear to it to be necessary or expedient for the removal of the doubt or difficulty.

Power to remove doubts and difficulties.

8.(1) The Government may, by notification in the Andhra Pradesh Gazette, make rules to carry out the purposes of this Ordinance.

Power to make rules.

- (2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely,-
 - (a) Fixation or adjustment of roster points in respect of Scheduled Castes for the purposes of public service;
 - (b) Procedure to be followed in case of non availability of eligible persons for compliance with section 3; and
 - (c) Any other matter which has to be or may be prescribed.
- (3) Every rule made under this Ordinance shall immediately after it is made, be laid before the State Legislature if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, the Legislatureagree in making any modifications in the rule or in the annulment of the rule, the rule shall, with effect from the date of notification of such modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case

may be so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

9. For the removal of doubts, it is hereby declared that nothing contained in this Ordinanceshall be construed as inclusion in or exclusion from or further classification of the list of Scheduled Castes with respect to the State of Andhra Pradesh as specified in the constitution (Scheduled Castes) Order, 1950 and its Amendments.

Removal of doubts.

S. ABDUL NAZEER,

Governor of Andhra Pradesh.

GOTTAPU PRATIBHA DEVI,

Secretary to Government, Legal and Legislative Affairs & Justice, Law Department.